

Right of ownership to allottees of rehabilitation property

285. SHRI SYED AHMED HASHMI : Will the Minister of SUPPLY AND REHABILITATION be pleased to state :

(a) whether it is a fact that the allottees of rehabilitation property in Delhi are eligible to become owners of their respective property/plots on payment of actual costs and development charges for the plots by virtue of an assurance given to them by Government;

(b) whether owners of such property/ plots have requested the Regional Settlement Commissioner, Delhi to revise the terms and bring them on nominal ground rent on payment of actual cost of land;

(c) since when these cases have been pending and what are the reasons for the delay in their disposal; and

(d) what steps are being taken to expedite the disposal of the cases of Defence Colony, Nizamuddin, Malaviya Nagar, Rajendra Nagar (Old and New), Tilak Nagar, Moti Nagar, Lajpat Nagar, Jangpura Extensions in Delhi ?

THE MINISTER OF SUPPLY AND REHABILITATION (SHRI RAM NIWAS MIRDHA) : (a) No, Sir. According to the Government policy plots of land in the rehabilitation colonies in Delhi are transferred only on lease-hold basis. The superstructure, however, is transferred out-right.

(b) Yes, Sir. A number of such applications have been received.

(c) and (d) These cases have been pending for some time as the final rates are being determined as per recommendations of the Public Accounts Committee (42nd Report—1971-72-Fifth Lok Sabha) who advised that the rates fixed should be fair and equitable.

The cases relating to the colonies mentioned in part (d) of the question will be

expedited when the final rates are fixed shortly.

Price of pure ghee and other milk products

286. SHRI SASANKASEKHAR SAN YAL : Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) whether it is a fact that most of the brands of pure ghee available in the market are products of the State Governments or the Central Government;

(b) whether it is also a fact that while the prices of vegetable ghee have gone down considerably during the last seven or eight months, the price of pure ghee produced by Government concerns has not registered the slightest fall ; and

(c) if so, the steps taken or proposed to be taken by Government under the 20-point programme, for the reduction of prices of butter, ghee, milk powder and similar other milk products marketed by the Central and State Governments ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL) : (a) Different brands of pure ghee are available in the market. Only some of these are products of the State Governments or the Central Government,

(b) There has been reduction in prices of vegetable ghee. The prices of pure ghee produced by the State run dairy plants have shown a downward trend recently.

(c) Government is nevertheless keeping a watch on the trend of selling prices of all milk products including ghee.

Erection of Statues in Delhi

287. SHRI VIREN J. SHAH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the names of persons whose statues have been erected in Delhi during the last three years;

(b) the names of persons in whose case more than one statue has been erected in Delhi during that period ;

(c) whether any statues in the memory of Mahatma Gandhi have been erected in Delhi; and

(d) if not, the reasons therefor ?

THE MINISTER OF WORKS AND HOUSING (SHRI K. RAGHURA-MAIAH) : (a) From the enquiries made it has been ascertained that the following statues have been erected in Delhi during the period in question .

Names :

1. Composite bronze statue of Netaji Subhash Chandra Bose.
2. Maharana Partap.
3. Dr. B. S. Munje.
4. Lokmanya Bal Gangadhar Tilak.
5. Poet Thiruvalluvar.
6. Lala Lajpat Rai.

(b) In no case more than one statue has been erected during this period.

(c) A statue of Mahatma Gandhi was installed in Town Hall complex by the local body some years ago.

(d) Does not arise.

Waste land in Saurashtra

288. SHRI VIREN J. SHAH : Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) whether Government are aware that large tracks of agricultural land are turning into wasteland in Gujarat because of ingress of salination due to lack of suitable arrangements to retain ground water resources on the South-West coast of Saurashtra ; and

(b) whether Government propose to allocate special funds to the State Government to take suitable remedial measures in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH NAWAZ KHAN) : (a) and (b) Information is being collected from the State Government of Gujarat and will be laid on the Table of the Sabha.

राज्यों में अनिवार्य परिवार नियोजन

289. श्री ओम प्रकाश त्यागी :

श्री जगदीश प्रसाद माथुर :

क्या स्वास्थ्य और परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) उन राज्यों के नाम क्या हैं जहाँ पर परिवार नियोजन को अनिवार्य बना दिया गया है;

(ख) उन राज्यों के नाम क्या हैं जहाँ पर परिवार नियोजन को न अपनाने वाले व्यक्तियों के विरुद्ध कड़े कदम उठाए गए हैं; और

(ग) सरकार द्वारा देश में सम्पूर्ण परिवार नियोजन का कानूनी तौर पर पूर्ण रूप से अनिवार्य न बनाए जाने के क्या कारण हैं ?

Compulsory Family Planning in States

289. SHRI OM PRAKASH TYAGI :

SHRI JAGDISH PRASAD MATHUR :

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state ;

(a) the names of the States where family planning has been made compulsory;

(b) the names of the States where deterrent steps have been taken against persons who do not take recourse to family planning;

t [] English translation.